Repeal and 18. (1) The Assam Public Premises (Eviction of Assam Ordinance Unauthorised Occupants) Ordinance, 1971 is here— II of 1971. by repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Assam Public Premises (Eviction of Unauthorised Occupants) Ordinance, 1971, shall be deemed to have been done or taken under this Act as if this Act had commenced on the eighth day of February, 1971 (the date of promulgation of the Ordinance).

U. TAHBILDAR,
Secretary to the Govt. of Assam,
Legislative Deptt.

The 23rd October 1976

No.LJL.33/76/4.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT XXI OF 1976

(Received the assent of the Governor on the 20th October, 1976)

THE GAUHATI UNIVERSITY (AMENDMENT) ACT, 1976

An

Act

further to amend the Gauhati University Act, 1947

Preamble. Whereas it is expedient to amend the Assam Act Gauhati University Act, 1947, hereinafter called the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Twenty-seventh Year of the Republic of India as follows:—

Short title, extent and commenc-ment.

1. (1) This Act may be called the Gauhati University (Amendment) Act, 1976.

- (2) It shall have like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of Section 2 of Assam Act XVI of 1947.

- 2. In Section 2 of the principal Act, the subsection (e) shall be substituted by the following, namely:—
 - "(e) "Government" in this Act shall mean the State Government of Assam unless where the Government of Manipur and the Government of Arunachal Pradesh are specifically mentioned in any Section of this Act."

Amendment of Section 7 of Assam Act XVI of 1947.

3. In Section 7 of the principal Act, clause (ii) shall be deleted and subsequent clauses viz., (iii), (iy), (v), (vi), (vii), (viii), (ix), (x), (xi), (xii), (xiii) and (xiv) shall be renumbered as clauses (ii), (iii), (iv), (v), (vi), (viii), (ix), (x), (xi), (xii) and (xiii) respectively.

Amendment of Section 8A of Assam Act XVI of 1947.

- 4. In Section 8A of the principal Act, after clause (3), the following shall be inserted as clause (4) and subsequent clauses viz. clauses (4) and (5) shall be renumbered as clauses (5) and (6) respectively.
 - "(4) The Vice-Chancellor shall retire on the date he attains the age of 65 years."

Amendment of Section 9 of Assam Act XVI of 1947.

5. In Section 9 of the principal Act, in subsection (1), the clause (xvii) shall be substituted by the following, namely:—-

"(xvii) one third of the Principals of Degree Colleges affiliated to the University by election from among themselves in the manner prescribed by the Statutes. In case the number of Degree Colleges affiliated to the University being not divisible by three and found to be more than half, one more College may be included but if it is less than half, it may be ignored."

Amendment of Section 12 of Assam Act XVI of 1947.

- 6. In Section 12 of the principal Act, in sub-section (1), after clause (v), the following shall be inserted as clause (vi) and clause (vii) and subsequent clauses viz., clauses (vi), (vii), (viii), (ix), (x), (xi), (xii), (xiii) and (xiv), shall be re-numbered as clauses (viii), (ix), ((x), (xi), (xii), (xiii), (xiv), (xv) and (xvi) respectively.
 - "(vi) The Director of Public Instruction, Manipur.
 - (vii) The Director of Public Instruction, Arunachal Pradesh."

Amendment of Section 15A of Assam Act XVI of 1947.

- 7. In Section 15A of the principal Act, after sub-section (1), the following shall be inserted as sub-sections (2), (3) and (4), namely:—
 - "(2) if a member of the Selection Committee is unable to attend, he may send his opinion in writing to the Vice-Chancellor and such opinion shall be taken into consideration by the Committee in making its recommendations.

Explanation:—For the purpose of this Section, the co-opted members will be deemed to be members of the Selection Committee for the purpose for which they are co-opted.

- (3) If the Executive Council does not accept any of the recommendations of the Selection Committee it shall refer the matter to the Chancellor stating clearly the reasons for not agreeing with the Selection Committee and the decision given by the Chancellor thereon shall be final.
- (4) The Executive Council shall constitute one or more Committees for making recommendations to the Executive Council for appointment to other administrative posts and may prescribe by Ordinance the procedure and methods to be followed in making such recommendations."

Amendment of Section 21 of Assam Act XVI of 1947. In Section 21 of the principal Act, clause (g) shall be substituted by the following, namely:—

"(g) the condition for affiliation by the Excutive Council of Colleges and Halls not maintained by the University and for withdrawal of such affiliation in consultation with the Government:

Provided that no statute relating to the management of Colleges and Halls and condition of services of employees shall apply to the Government Colleges and Government Aided Colleges in respect of which the respective Government of Assam, Manipur and Arunachal Pradesh under whose territorial jurisdiction the Colleges are situated, shall make necessary rules in consultation with the University. No new Degree Colleges shall be given permission or affiliation by the University without the prior concurrence of the respective Government of Assam, Manipur and Arunachal Pradesh. Permission and affiliation of a new Pre-University College in Manipur and Arunachal Pradesh may be given by the University with the prior concurrence of the respective Government of Manipur and Arunachal Pradesh and that the Executive Council shall have no jurisdiction to permit and affiliate new Pre-University class or College within the State of Assam:

Provided further that the Executive Council shall have jurisdiction over affiliation of existing Pre-University Section of Degree Colleges and of existing Pre-University Colleges having Pre-University course only under its jurisdiction within the State of Assam and conduct the Pre-University Examinations till such time the Government, by Notification in the official Gazettee, appoint and vest all such powers of the Executive Council to the Board of Secondary Education, Assam."

U. TAHBILDAR,
Secretary to the Govt. of Assam,
Legislative Deptt.

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